

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 127/97 in OA 2432/1996

New Delhi, this 6th June, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Shri Nagendra Singh  
267G, Sibhan Pura  
Mohalla, Meerut Road, Ghaziabad (UP) .. Petitioner

(By Advocate Shri S.K. Gupta)

versus

Union of India, through

1. R.K. Nair  
Ministry of Agriculture  
Dept. of Rural Development  
Krishi Bhavan, New Delhi
2. Shri Gopal Rao  
Joint Marketing Adviser  
Dte. of M&I Branch, Nagpur
3. Shri R.N. Mathur  
Chief Chemist (Agmark Lab)  
Dte. of M&I  
CGO Bhavan, Hapur, Chungi  
Ghaziabad, UP .. Respondents

(By Advocate Shri R.V. Sinha)

ORDER(oral)

Hon'ble Dr. Jose P. Verghese

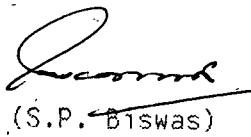
On 4.6.1997 we passed an order for personal appearance of all the three respondents and filing proper affidavit before 13.6.97 and the case was listed for 17.6.97. Copies of that order were directed to be given to respondents alongwith copy of OM dated 27.5.97.

2. Both R-2 and R-3 are present in the court today and in the interest of justice the matter is taken on regular board. R-2 submits that the name of Dr. R.K. Nair has wrongly been shown as R-1 as he is not Secretary in the Rural Development and that he is in no way connected with the implementation of our order. He submits that since there is no vacancy either at



Ghaziabad or Faridabad, the applicant was advised by letter dated 27.5.97 to join at Varanasi. We however direct the Secretary concerned who is looking after the matter himself to obtain appropriate orders from the Ministry concerned so that both the husband and wife who were earlier employed at Ghaziabad may continue to be posted at Ghaziabad. Till then the undertaking given by R-2 for keeping Shri Nagender Singh at Faridabad is taken on record.

3. In view of the above position, the CP is disposed of and notice discharged.

  
(S.P. Biswas)  
Member(A)  
(Dr. Jose P. Verghese),  
Vice-Chairman(J)

/gtv/